

Anomalies Committee has been setup. The Departmental Anomalies Committees to deal with matters concerning them, would be set up by the Departments concerned.

(b) No, Sir.

(c) and (d) Do not arise.

#### **Utilisation of share of water**

1206. SHRI H. HANUMAN-  
THAPPA:

SHRI VITHALRAO MA-  
DHAVRAO JADHAV:

SHRI SOHAN LAL DHUSIYA:  
SHRI HARI SINGH:

Will the Minister of WATER RE-  
SOURCES be pleased to state:

(a) what steps are being taken to see that the riparian States utilise the allocation of their share of waters in Krishna as awarded by the Tribunal; and

(b) whether there is any proposal under Government's consideration to take up certain projects in order to extend irrigation potential and proper utilisation of water available?

THE MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRIMATI KRISHNA SAHI): (a) and (b)  
As per Section '6 of the Inter State Water  
Disputes Act, 1956, the decision of the Tribu-  
nal is final and binding on the parties to the  
dispute and shall be given effect to by them.

#### **Fresh evidence regarding payments made by Bofors in the howitzer contract**

1207. SHRI SHARAD YADAV: PROF.  
SOURENDRA  
BHATTACHARJEE:  
SHRI VIRENDRA VERMA:

SHRI ISH DUTT YADAV:

SHRI RAM JETHMALANI:

SHRI GURUDAS DAS  
GUPTA:

SHRI N. E. BALARAM:

Will the Minister of DEFENCE be pleased  
to state:

(a) whether Government's attention has  
been drawn to the recent revelation about the  
new evidence published in the 'Hindu'  
(Madras edition) in June, 1988 regarding Bo-  
fors payments in the 155 mm field Howitzer  
contract; and

(b) if so, what is the reaction of  
Government in the matter stating whether  
Government propose to set up a special  
Parliamentary Committee to go into the  
matter?

THE MINISTER OF DEFENCE (SHRI K.  
C. PANT): (a) and (b) The Government has  
seen the matter published in the 'Hindu' in  
June, 1988 . purporting to relate to agreements  
concluded by M/s Bofors with certain foreign  
and Indian firms, and the alleged payments  
made by them to these firms. Necessary  
investigations into the published material have  
been ordered by the Government. The course  
of further action will be based on the results of  
these investigations. There is no proposal to set  
up a special Parliamentary Committee to go  
into the matter.

#### **Raids in the houses of Central Go- vernment officials**

1208. DR. MOHD. HASHIM KIDWAI:  
Will the PRIME MINISTER be pleased to  
state:

(a) the number of searches and raids carried  
out in the houses of Central Government officials  
'in the country during the year 1987;

(b) the designation of such officials  
alongwith details of illegal assets found with  
them; and

(c) the details of action and proceedings  
against them?